



2026:AHC:126059

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 19464 of 2026**

Satendra Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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|-------------------------------|---|-----------------------------|
| Counsel for Applicant(s)      | : | Raghuvansh Misra            |
| Counsel for Opposite Party(s) | : | Ambrish Kumar Kashyap, G.A. |

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**Court No. - 5**

**HON'BLE JITENDRA KUMAR SINHA, J.**

1. Heard Sri Raghuvansh Misra, learned counsel for the applicant and Sri Shiv Dutt Shukla, learned AGA for the State-respondents and perused the record. Vakalatnama filed by learned counsel for the informant in Court today, is taken on record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 117 of 2026, under Sections 191(2), 191(3), 131, 118(1), 115(2), 351(2), 110, 105, 333, 3(5) of B.N.S. registered at Police Station Jasrana, District Firozabad, during pendency of the trial.
3. It has been argued by learned counsel for the applicant that as per FIR, 6 named and 3 unknown persons are said to have assaulted the first informant side by hard and blunt object as a result of which four persons of the first informant side are said to be injured and one of the injured Meena Kumari has died after 3 days of incident. It is further submitted that no specific role assigned any of the three injured persons, general and specific role has been assigned by them. It is further submitted that two persons of the applicant side are said to have received injuries in the alleged. Though, cross FIR has not been registered and an application under Section 173(4) Cr.P.C. has filed which is pending for consideration. It is also submitted that applicant has been languishing in jail since 08.03.2026 and applicant is having no criminal history and he undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the

Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that one of the injured has received fatal injuries and she died. It is further submitted that two named persons namely Lokendra and Ajeet Kumar and three unknown persons have been exonerated.

5. On the other hand, learned counsel for the first informant has opposed the prayer for grant of bail and it is submitted that one of the injured has received fatal injuries and three other persons are said to have received injuries out of which one injury found to be grievous in nature. It is further submitted that the general role has been assigned to the applicant and co-accused. It is further submitted that one of the injured Meena Kumari has succumbed to her injuries.

6. As per allegation of FIR, 6 named and 3 unknown persons are said to have assaulted the first informant side by hard and blunt object as a result of which four persons of the first informant side are said to be injured and one of the injured Meena Kumari has died after 3 days of incident. As per the post mortem report, the deceased Meena Kumari is said to have received two injuries one injury has been found on the head and the cause of death has been shown as ante-mortem head injury. No specific role has been assigned to the applicant who caused the factual injuries of the deceased Meena Kumari. Applicant has been languishing in jail since 08.03.2026.

7. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

8. Let the applicant- **Satendra Singh** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 1,00,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

The trial Court is directed to expedite to conclude the trial as expeditiously as possible within a period of one year.

**June 4, 2026**

Imtiyaz

**(Jitendra Kumar Sinha,J.)**